Short title Year No. Amendment 2 3 1 4 The Rajasthan Panchayat 1953 21 In section 23, Act. 1953. (a) after the words and comma "Every Panchayat may," the words "subject to any general or special directions issued by the State Government and" shall be inserted, and (b) the following further proviso shall be added:— "Provided further that any panchayat may, subject as aforesaid and with the like approval, direct that one person shall be appointed to discharge the duties of any two or more offices." 1953 In sub-section (4) of section 17, for the words, 24 The Rajasthan Land Acquisition Act, 1953. figures and letter "sections 5 and 5-A" the word and figure "section 5A" shall be substituted. 1953 in sub-section (3) of section 5, for the word "and" 27 The Rajasthan Maternity Benefit Act, 1953. the word "when" shall be substituted. 1954 The Rajasthan Bhoodan In section 9,— 16 Yagna Act, 1954. (a) after the words "The Board may", the commas and words ", subject to any general or special directions issued by the State Government" shall be inserted, and (b) the following proviso shall be added:— "Provided that the Board may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices." 1955 5 The Rajasthan Khadi and In section 20,— (a) after the word "बोर्ड" the words and a Village Industries Board comma "राज्य सरकार द्वारा जारी किये गये किन्हीं act, 1955. सामान्य अथवा विशिष्ट निदेशों के अधीन रहते हुये," shall be inserted, and (b) the following proviso shall be added:— "परन्तू शर्त यह है कि बोर्ड, उपर्युक्त के अधीन रहते हुये, निदेश दे सकेगा कि किन्हीं भी दो या अधिक पदों के कर्तव्यों का पालन करने के लिये एक ही व्यक्ति नियुक्त किया जायेगा।" 1957 42 The Rajasthan Secondary In sub-section 3 of section 21-(1) after the words "The Board may", the words Education Act, 1957. and commas ", subject to any general or special

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(See Section 3)

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			directions issued by the State Government", shall be inserted, and (b) the following proviso shall be added:- "Provided that the Board may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices."
1958	11	The Rajasthan Court Fees and Stamp Duty Laws (Extension) Act, 1958.	In section 2,3 and Subsection (1) of section 4 for the words "first day", the words "third day" shall be and be deemed always to have been substituted.
1958	33	The Rajasthan Registration of Births, Deaths and Marriages Act, 1958.	In sub-section (1) of section 12, for the words "the Judge of the District Court" the words "the Collector of the District" shall be substituted.
1959	13	The Nathdwara Temple Act, 1959.	In section 21,— (a) after the words "The Board may" the words and commas ", subject to any general or special directions issued by the State Government," shall be inserted and (b) the following proviso shall be added:— "Provided that the Board may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices."
1959	35	The Rajasthan Urban Improvement Act, 1959.	In section 24,— (a) "Subject to any general or special direction issued by the State Government," shall be inserted before the words "Every Trust", and (b) the following proviso shall be added:— "Provided that the Trust may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more offices".
1961	22	The Rajasthan Samaj Shikshan Board Act, 1961.	In sub-section (3) of section 19,— (a) after the word "बोर्ड" the words and a comma "राज्य सरकार द्वारा जारी किये गये किन्हीं सामान्य या विशिष्ट निदेशों के अधीन रहते हुये," shall be inserted, and (b) the following proviso shall be added:— "परन्तु शर्त यह है कि बोर्ड, उपर्युक्त के अधीन रहते हुये, यह निर्देश दे सकेगा कि किन्हीं भी दो या अधिक पदों के कर्त्तव्यों का पालन करने के लिये एक ही व्यक्ति नियुक्त किया जायेगा।"

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1961	38	The Rajasthan Agricultural	In section 14, for the word and figure "section 6,"
		Produce Markets Act, 1961.	the words, letter, figures and brackets "clause (b) of sub-section (2) of section 9" shall be substituted.